

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No202
CP(IB)/198(AHM)2021

Proceedings under Section 9 IBC

IN THE MATTER OF:

Ms.Bhumisha Shah Sole Proprietor of Candida Bio Aqua
Solutions
V/s
West Coast Frozen Foods Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 14/10/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant :
For the Respondent : Mr. Jay Kansara, Adv.

ORDER

Learned Counsel for the applicant has filed a leave note. The matter was kept today for concluding arguments, and for filing of judgments relied upon by the respective parties. The judgments relied upon are not e-filed. Let the same be e-filed, within five days, failing which the same will not be taken on record.

List for further arguments on 02.11.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**